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Title: Introduction of the Airports Economic Regulatory Authority of India (Amendment) Bill, 2021.

**THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS, MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI HARDEEP SINGH PURI):** Sir, I beg to move for leave to introduce a Bill further to amend the Airports Economic Regulatory Authority of India Act, 2008.

Sir, as everyone is aware, Civil Aviation is a critical driver of economic growth. The Civil Aviation Sector in India has seen exponential growth. It will be realised and recalled,...(*Interruptions*)

**HON. CHAIRPERSON :** It is just an introduction of the Bill.

**SHRI HARDEEP SINGH PURI:** Can I briefly give the crux of it?

**HON. CHAIRPERSON:** Please do it when the consideration of the Bill is taken up.

**SHRI HARDEEP SINGH PURI:** In 2006, two major airports were privatized. Those two airports, Delhi and Mumbai ...(*Interruptions*) Sir, I will conclude in one minute.

**HON. CHAIRPERSON:** You can speak at the consideration stage.

... (*Interruptions*)

**HON. CHAIRPERSON:** Please conclude.

**SHRI HARDEEP SINGH PURI:** AERA, a regulator, was established in 2008. The AERA regulations stipulate that a major airport is defined as one with a throughput of 1.5 million. This was amended in 2019. All that we are doing now is to introduce the words, ‘any other group of’.

**HON. CHAIRPERSON:** The question is:

“That leave be granted to introduce a Bill further to amend the Airports Economic Regulatory Authority of India Act, 2008. ”

*The motion was adopted.*

**SHRI HARDEEP SINGH PURI:** Sir, I introduce the Bill.

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